

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Dated Thursday the eighteenth day of May, one thousand nine hundred and eighty nine

PRESENT

Hon'ble Shri S.P.Mukerji, Vice Chairman

ORIGINAL APPLICATION No. 274/89

Johni N.Mathew. Applicant

Vs.

1. Regional Director,
Regional Office (Kerala),
Employees' State Insurance Corpn.
Panchdeep Bhavan, Trichur.
2. The Deputy Regional Director
(Administration),
Regional Office (Kerala),
Employees' State Insurance Corpn.
Panchdeep Bhavan, Trichur.
3. The Manager, Local Office,
Employees' State Insurance Corpn.
Cannanore. Respondents

Counsel for the applicant Shri Ashok M Cherian

Counsel for the respondents--- Shri C.S.Rajan.
ESI Counsel

O R D E R

Shri SP Mukerji, Vice Chairman

In this application the applicant has challenged the order dated 2.5.89 in so far as he has been transferred from Cannanore to Kasargode. His original request was to be transferred to Perumbavur which is nearer to his home town but this request has not been granted and his second choice for transfer to Trichur was ~~said~~ to be duly considered in due course.

The applicant's contention is that by the impugned order while he has been transferred to a farther place at Kasargode by the same order two UDCs have been transferred to Trichur which ~~he wanted~~.

2. The learned counsel for the respondents has filed the Counter Affidavit with a copy to the learned counsel for the applicant who does not wish to file the rejoinder.

3. I have heard the arguments of the learned counsel for both the parties and have gone through the documents carefully. The learned counsel for the respondents has stated that the two officials who have been transferred to Trichur had made ~~a~~ requests of such transfer earlier than the request made by the applicant. The learned counsel is fair enough to state at the bar that the request of the applicant for transfer to Trichur will be considered when a vacancy arises. It also transpired that the applicant has been transferred to Kasargode to hold a newly created post of Cashier which carries an additional allowance. In the facts and circumstances I do not find any justification to intervene in the matter and dismiss the application with the direction to the respondents that the applicant's request for transfer to Trichur should be considered sympathetically as soon as any vacancy in the appropriate grade arises. There will be no order as to costs.